

FORM A
PUBLIC ANNOUNCEMENT
 (Under Regulation 6 of the Insolvency and Bankruptcy Board of India (Insolvency Resolution Process for Corporate Persons) Regulations, 2016)

FOR THE ATTENTION OF THE CREDITORS OF RAHUL TELEMATIC AND SOFTWARE TECHNOLOGIES LTD

RELEVANT PARTICULARS		
1.	Name of corporate debtor	<i>Rahul Telematic and Software Technologies Ltd</i>
2.	Date of incorporation of corporate debtor	23 rd August 2013
3.	Authority under which corporate debtor is incorporated / registered	ROC-Kolkata
4.	Corporate Identity No. / Limited Liability Identification No. of corporate debtor	U92412WB2013PLC196738
5.	Address of the registered office and principal office (if any) of corporate debtor	21 Princep Street Kolkata -700072
6.	Insolvency commencement date in respect of corporate debtor	20th September 2019
7.	Estimated date of closure of insolvency resolution process	19th March 2020
8.	Name and registration number of the insolvency professional acting as interim resolution professional	<u>Name: Mr. Rakesh Kumar Agarwal</u> <u>Registration No: IBBI/IPA-001/IP-P00443/2017-18/10786</u>
9.	Address and e-mail of the interim resolution professional, as registered with the Board	<u>Address: 20, N.S. Road, Room no. 15, Block - A, Kolkata - 700 001</u> <u>Email: rakesh202@hotmail.com</u>
10.	Address and e-mail to be used for correspondence with the interim resolution professional	<u>Address: 20, N.S. Road, Room no. 15, Block - A, Kolkata - 700 001</u> <u>Email: rakesh202@hotmail.com</u>
11.	Last date for submission of claims	4 th October 2019
12.	Classes of creditors, if any, under clause (b) of sub-section (6A) of section 21, ascertained by the interim resolution professional	NA
13.	Names of Insolvency Professionals identified to act as Authorised Representative of creditors in a class (Three names for each class)	NA
14.	(a) Relevant Forms and (b) Details of authorized representatives are available at:	a) Web link: https://ibbi.gov.in/downloadform.html Physical Address: N.A.

Notice is hereby given that the National Company Law Tribunal, Kolkata Bench has ordered the commencement of a corporate insolvency resolution process of the *Rahul Telematic and Software Technologies Ltd* on 20th September 2019

The creditors of *Rahul Telematic and Software Technologies Ltd* are hereby called upon to submit their claims with proof on or before 4th October 2019 to the interim resolution professional at the address mentioned against entry No. 10.

The financial creditors shall submit their claims with proof by electronic means only. All other creditors may submit the claims with proof in person, by post or by electronic means.



A financial creditor belonging to a class, as listed against the entry No. 12, shall indicate its choice of authorised representative from among the three insolvency professionals listed against entry No.13 to act as authorised representative of the class [specify class] in Form CA.- NIL

Submission of false or misleading proofs of claim shall attract penalties.



Interim Resolution Professional of *Rahul Telematic and Software Technologies Ltd*
IBBI/PA-001/IP-P00443/2017-18/10786

Date: 24th September 2019
Place: Kolkata